

12.15 hrs.

## MESSAGE FROM RAJYA SABHA

SECRETARY: Sir I have to report the following message received from the Secretary-General of Rajya Sabha :—

'I am directed to inform the Lok Sabha that the Tobacco Board (Amendment) Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 18th July, 1978, has been passed by the Rajya Sabha at its sitting held on the 31st July, 1978, with the following amendment :—

## Clause 2

That at page 1, lines 10-11, the words "or at such other place as the Central Government may, by notification in the Official Gazette, specify" be *deleted*.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House'.

TOBACCO BOARD (AMENDMENT)  
BILL

RETURNED BY RAJYA SABHA WITH  
AMENDMENT

SECRETARY: Sir, I lay on the Table of the House the Tobacco Board (Amendment) Bill, 1978 which has been returned by Rajya Sabha with an amendment.

MR. SPEAKER: Now we come to calling attention.

SHRI H. L. PATWARY (Mangaldoi): Some of the Members in the House show their thumbs like this. Is it not objectionable?

MR. SPEAKER: That is all right. Do not look at them. Mr. Phirangi Prasad.

SHRI A. BALA PAJANOR (Pondicherry): I will never make such impressions. I am very proud of him. Mr. Patwary is my very deep friend.

MR. SPEAKER: His difficulty is that his name is Patwary. Shri Phirangi Prasad. He is not present in the House. Mr. Brij Bhushan Tiwari.

12.17 hrs.

## RE: CALLING ATTENTION

REPORTED HEAVY LOSS OF LIFE AND  
PROPERTY CAUSED BY FLOODS

श्री ब्रज भूषण तिवारी (खलीलाबाद) :  
हमें कृपि मंत्री जी के वक्तव्य की प्रतिलिपि  
नहीं मिली है ।

श्री रामधारी शाली (पदरोना) : हमें  
भी नहीं मिली है ।

AN HON. MEMBER: I have not received a copy of the statement.

MR. SPEAKER: You have not received it. What is this? Mr. Minister, this is not proper.

(Interruptions)

I will take it up in the afternoon.

SHRI VAYALAR RAVI (Chirayinkil): During the Parliament Session, you had given a ruling, I think, last year, you had given a ruling that no Minister should leave station, Mr. Barnala has left. This is a very serious matter. The Minister must be here. He is in Malaysia

MR. SPEAKER: He has taken my permission to go.

SHRI VAYALAR RAVI: Why do you allow the Ministers to go abroad?

MR. SPEAKER: That is all right. That is a very urgent matter.

Copies of the answer to the Call Attention will be distributed. Now it will be taken up in the afternoon.

श्री प्रम प्रकाश त्यागी (बहराइच) :  
मंत्री महोदय बयान पढ़ दें । कापी की जरूरत  
नहीं है ।

(श्री रामधारी शाली) : मंत्री महोदय  
यहां पर हैं वह बयान पढ़ दें ।

श्री हुकम चन्द कठवाय (उज्जैन) :  
जो कापियां नहीं दी हैं, इनके लिए कौन दोषी  
है, कौन जिम्मेदार है इसके लिए । क्यों  
कापियां मेम्बरों को नहीं दी गई हैं ...  
(ब्यवधान) हम लोगों को वक्तव्य की  
कापी अभी तक नहीं मिली है ।

श्री श्री प्रकाश त्यागी : अध्यक्ष महोदय,  
शाम को टालने का मतलब यह है कि इस  
का महत्व हो खत्म हो जाएगा।

MR. SPEAKER: That is why I am  
taking it up at 4.30 p.m.

THE MINISTER OF STATE IN  
THE MINISTRY OF AGRICULTURE  
AND IRRIGATION (SHRI BHANU  
PRATAP SINGH): We have now sup-  
plied copies.

MR. SPEAKER: Copies have been  
supplied and they will be laid on the  
Table of the House now; we will take  
it up at 4.30 p.m.

SHRI BHANU PRATAP SINGH:  
May I make a submission? I have to be  
in the Rajya Sabha from 4 to 6.

SHRI K. LAKKAPPA (Tumkur):  
On a point of order. The rules are clear.

MR. SPEAKER: Rules are clear Call  
attention to be taken at any time which  
is fixed....

SHRI K. LAKKAPPA: It is a very  
serious matter; I rise on a point of  
order.

MR. SPEAKER: Very serious.

SHRI K. LAKKAPPA: I rise on a  
point of order regarding call attention. We  
have given notice. (Interruptions)

MR. SPEAKER: The Speaker does  
not give a reply; if you want you can  
meet him in the Chamber.

SHRI K. LAKKAPPA: There is lapse  
on the part of the Minister. The manner  
in which government is running the ad-  
ministration....

MR. SPEAKER: That is not a point  
of order.

(Interruptions)\*\*

MR. SPEAKER: Don't record.

PROF. P. G. MAVALANKAR  
(Gandhinagar): At what time do we take  
it up then?

MR. SPEAKER: At 3 O'clock it will  
be taken up.

12.17 hrs.

#### MATTERS UNDER RULE 377

(i) TENSION IN MARATHWADA DUE TO  
CHANGE IN NAME OF MARATHWADA  
UNIVERSITY

श्री श्री जी० गवई (बुलडाना) :  
अध्यक्ष महोदय, मैं नियम 377 के अर्धीन  
अवलम्बनीय लोक महत्व के निम्नलिखित  
विषय का उल्लेख करता हूँ :

“मेरे प्रदेश महाराष्ट्र के मराठ-  
वाड़ा के भाग में गत कुछ दिनों से  
महाराष्ट्र शासन द्वारा मराठवाड़ा विद्या-  
पीठ औरंगाबाद, को बदल कर बाबा  
साहब भीमराव अम्बेडकर विद्यापीठ  
नामांकन किया है। इस विषय को लेकर  
वहाँ के कुछ असामाजिक तत्वों द्वारा  
इसका विरोध करते हुए पूरे मराठवाड़ा  
के भाग में शासकीय संपत्ति की तोड़-  
फोड़ जैसे रेलवे, मोटर, बस जलाना,  
पथराव करना और भी असामाजिक  
तनाव बढ़ रहा है। शासन इस रोकने में  
सक्षम नहीं है। अविलम्ब उपाय किये  
जायें जिससे शासन का नुकसान  
बचाया जा सके।”

MR. SPEAKER: Shri Shafi Qureshi

श्री राम विलास पासवान (हाजीपुर):  
अध्यक्ष महोदय मेरा व्यवस्था का प्रश्न  
है कि मराठवाड़ा जैसा इण्डिया जो रोज की  
घटना है . . . .

MR. SPEAKER: That is not a point  
of order.

(Interruptions)\*\*

MR. SPEAKER: Don't record it.

(Interruptions)

MR. SPEAKER: Mr Paswan you  
are persistently obstructing. In regard  
to 377, the Minister can reply if he so  
chooses